

ITEM NO.802

COURT NO.12

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1258/2022

(Arising out of impugned final judgment and order dated 14-12-2021 in CRMM No. 40058/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

SATBIR SINGH

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

Date : 17-07-2023 This petition was Mentioned today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. Sahil Tagotra, AOR (Mentioned by)

For Respondent(s)

Dr. Monika Gusain, AOR
Mr. Mithilesh Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, let this matter be not deleted from
the notified date, i.e., 8th August, 2023.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER